

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 3225 TO BE ANSWERED ON: 07.08.2018

Appeal regarding IFFCO

3225 PROF PREM SINGH CHANDUMAJRA.

Will the Minister of **CHEMICAL AND FERTILISERS** be pleased to state?

- (a) Whether it is a fact that Government have filed an appeal under section 99 of Multi State Cooperative Societies (MSCS) Act, 2002 against IFFCO for illegally and unlawfully repatriation of Government equity in IFFCO and if so the details thereof and the salient points on which the appeal has been filed; and ;
- (b) Whether before filing the appeal, legal opinion was obtained from legal experts; and If so, the details of legal opinion?

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERILIZERS

(RAO INDERJIT SINGH)

(a) : Yes, Madam. Government of India through Department of Fertilizers had filed an appeal before the Appellate Authority on 04.08.2017 under Section 99 of the Multi State Co-operative Societies Act, 2002 against the illegal amendment of bye-laws by IFFCO and the subsequent registration of the same by the then Central Registrar on 26.12.2002. Salient points of the Appeal are as under:

- i) Pass an order to nullify the illegal amendments made to IFFCO on 26.12.2002 and the subsequent illegal registration of the same by the then Central Registrar vide certificate of registration dated 01.01.2003 and to revert the same to the situation as it existed prior to its amendments.
- ii) Pass an order to revert back repatriated government equity and restore the status as it existed prior 31.03.2002.
- iii) Pass any other and further orders as this Hon'ble Appellate Authority may deem fit for proper and just adjudication of the present appeal.

(b): Legal opinion was sought from Department of Legal Affairs before filing the appeal, Department of Legal Affairs opined that DLA has no objection to file an appeal in the matter.
